

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

3

MA. 198/2000
for appropriate
direction.

~~Refd~~
18/4 Bernd

5. order Dated 03.03.2000

Lawyers strike is continuing.
Adjourned to 19.04.2000 for filing
of Counter.

J. JAM
3/2
vice-chairman

Member (J)

6. order Dated 19.04.2000

At the instance of learned Counsel
for the petitioner adjourned to
20.04.2000 for consideration of
MA. 198/2000.

J. JAM
vice-chairman

Member (J)

7. Order dated 20.4.2000

Heard Shri S.B.Jena, learned Addl. Standing
Counsel and Shri M.K.Das, learned counsel for the
applicant on M.A.198/2000. In the Original Application
the applicant has prayed for quashing the order of
removal at Annexure-3 and also for direction to Res.3
to dispose of the appeal at Annexure-4 to the O.A.
In the Misc. Application filed by the learned Addl.
Standing Counsel it has been submitted that in the
meantime the appeal has been disposed of and the
applicant has been reinstated in service as E.D.B.P.M.
Sugo Branch Office on 8.9.1999. Learned counsel for
the petitioner wants to obtain instruction. Copy of
Misc. Application has been served on him in the last
week of March, 2000. Therefore, further time cannot
be allowed to obtain instruction. In view of the
fact that the applicant the appeal of the applicant
J. JAM.

J. JAM

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

4
free copy of
the order
dt. 20.4.2000 given
to the both
counselors.

25/4

Free pack
25.4.2000

has been disposed of and he has been reinstated in service, the O.A. has become infructuous and therefore, the O.A. is disposed of accordingly.

M.A. 198/2000 is also disposed of in view of disposal of the Original Application.

Jim
VICE-CHAIRMAN

25/4/2000
MEMBER (JUDICIAL)